

at the time of integration of the PEPSU Defence Forces in the Indian Army;

(b) if so, their number;

(c) whether their pension cases have been settled; and

(d) if not, whether there is any time limit for settling them?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir.

(b) 116.

(c) All excepting 17 have been settled.

(d) Every effort is being made to settle the outstanding cases as quickly as possible. In a number of cases it was necessary to determine how far service in a civilian capacity as well as in the Reserve should count towards military pension. The details of their service had also to be verified in audit. In some cases it has been found necessary to ascertain the presumptive pay which the officers would have drawn but for the merger of the individual State Forces into the overall PEPSU Forces. The above factors have caused delay in the settlement of some of the cases.

DISCIPLINARY CASES

95. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the number of cases of disciplinary action dealt with since the 15th August, 1947 so far as the I.C.S. and I.A.S. Officers are concerned; and

(b) the nature of the disciplinary action taken in these cases?

The Deputy Minister of Home Affairs (Shri Datar): (a) 17.

(b) A statement is laid on the table of the House. [See Appendix II, annexure No. 12].

SEPARATION OF THE JUDICIARY FROM THE EXECUTIVE

96. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the names of the States where the separation of the Judiciary from the Executive has taken place; and

(b) the measures, if any, that Government propose to take to complete the process?

The Deputy Minister of Home Affairs (Shri Datar): (a) Separation of the Judiciary from the Executive has been introduced either wholly or partially in the States of Assam, Andhra, Bombay, Bihar, Madhya Pradesh, Madhya Bharat, Madras, Uttar Pradesh, Hyderabad, Rajasthan, Saurashtra and Travancore-Cochin.

(b) The matter is really one for the consideration of the State Governments but the Government of India are in close touch with them on the progress made by them.

IMMORAL TRAFFIC IN WOMEN

97. { **Shrimati Ila Palchoudhury:**
Seth Govind Das:

Will the Minister of Home Affairs be pleased to state:

(a) the names of the States in India where there is legal provision for the suppression of immoral traffic in women and girls;

(b) the number of women or girls rescued in each such State during the last three years;

(c) the number of successful and unsuccessful prosecution of persons dealt with under the law for the suppression of such immoral traffic in each of the States, during the last three years; and

(d) the number of Rescue Homes in each of the States where a law for

the suppression of immoral traffic in women and girls does exist?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (d). The information is being collected and will be placed on the Table of the House as soon as it is available.

THIRD DIVISION CLERKS

98. Shri Gidwani: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Central Government Third Division Clerks' Union has decided to ob-

serve a protest week from the 1st March, 1955, as the demand for the revision of pay scales of the clerks has not been accepted by Government; and

(b) if so, what action has been taken in the matter?

The Deputy Minister of Home Affairs (Shri Datar): (a) Government's attention has been drawn to certain reports appearing in the Press to this effect.

(b) No action has been taken in respect of this reported decision of the Union.
